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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE: 20TH MAY: 1980.

NOTIFICATION  
INCOME TAX

No.3353(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Ranjit Kumar Chatterjee, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Ranjit Kumar Chatterjee takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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AUTHORISED FOR ISSUE

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NO.CC/ITCC/3164/931/RSP/80.

(P. N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

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